

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Postal requisites for
fresh issue of notice
on Respts. No. 3 to 9 and
11 filed.

Notice issued to
R. 3 to 9 and 11 by Regd
with A.D. Posts.

R. 3
S.O.

By
21/3/02

- 1) A.Ds. ~~not~~ returned
from R. 3 to 9 & 11
on fresh notice but
appearance/counter not filed.
- 2) Counter by R. 182
not filed.

Bench

By
26/4/02

Counter by Depth.
respts. & Pvt. respts.
not filed.

Bench

By
19/6/02

Counter not filed.

Bench

By
29/7/02

Order dt. 16.4.04

Learned counsel for the applicant
is on accommodation. Call on
7.5.2004 for final hearing.

[Signature]
Vice-Chairman
Member

Order dated 07.05.04.

Mr. D.N. Mishra is on accommodation.
Assigned to 24.05.2004.

[Signature]
Vice-Chairman
Member

Dated 24.5.04.

None appears for the
Applicant nor the Applicant
is present in person. However,
Mr. D. N. Mishra, Ad. Counsel for
the Respondents is present.

As the Applicant is not
present nor any request has
been made for adjournment,
this being a year old case
of O.A., this O.A. is dismissed for
default. Informed the parties
accordingly.

[Signature]
Vice-Chairman

[Signature]
Member